

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 8551 OF 2010
[ARISING OUT OF SLP(C) NO. 18523 OF 2009]

DIVISIONAL CONTROLLER, K.S.R.T.C. .. APPELLANT(S)

VS.

K. GIRIDHARA GOWDA .. RESPONDENT(S)

O R D E R

Leave granted.

Mr. S.N. Bhat, learned counsel appearing for the appellant Corporation states that the respondent shall be reinstated in service without back wages. This arrangement is acceptable to the respondent. The appeal is disposed of accordingly.

.....J.
(HARJIT SINGH BEDI)

.....J.
(CHANDRAMAULI KR. PRASAD)

New Delhi,

October 04, 2010.

